

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH**

Dated : This the **26th** day of **November** 2020

**Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)**

Original Application No. 331/00604 / 2015

B.L. Bhati . . . Applicant

By Adv : Shri Ashish Srivastava

V E R S U S

Union of India & Others. . . Respondents

By Adv: Shri Chakrapani Vatsyayan

O R D E R

By Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

We have joined this Division Bench online through Video Conferencing.

2. Shri Sunil, brief holder of Shri Ashish Srivastava, learned counsel for the applicant and Shri M.K. Sharma, brief holder of Shri Chakrapani Vatsyayan, learned counsel for the respondents, both are present in court.

3. This case has been taken up as mentioned case on the mention made by the learned counsel for the applicant.

4. Brief holder of applicant's counsel, at the very outset, submitted that the applicant does not want to pursue this OA any further. So, he may be permitted to withdraw this OA.

5. Learned counsel for the respondents has no objection against the aforesaid prayer made by the learned counsel for the applicant.
6. As the applicant does not want to pursue this OA any further and wants to withdraw it, the OA is dismissed as withdrawn.
7. There will be no order as to costs..

(Devendra Chaudhry)

Member (A)

Anand...

(Justice Vijay Lakshmi)

Member (J)